(c) and (d). Since Law and Order is a State subject, the provisions of the Act are invoked by States/UTs in the light of public order and internal security conditions prevailing over there. As such Central Govt, is not concerned.

STATEMENT

S.No.	Name of States/UTs	No. of persons arrested under TADA till the repeal of the TADA Act (Cumulative from 1985 to May. 1995)
1.	Andhra Pradesh	7485
2.	Arunachal Pradesh	109
3.	Assam	13637
4.	Bihar	359
5.	Goa	4
6.	Gujarat	18686
7.	Haryana	2658
8.	Himachal Pradesh	30
9.	Jammu and Kashmir	11616
10.	Karnataka	236
11.	Kerala	14
12.	Manipur	1694
13.	Madhya Pradesh	731
14.	Maharashtra	2537
15.	Meghalaya	21
16.	Punjab	15525
17.	Rajasthan	477
18.	Tamil Nadu	384
19.	Uttar Pradesh	1137
2 0.	West Bengal	531
21.	Chandigarh Admn.	249
22.	NCT Delhi	1212
Will y become and a	Total	79332

[Translation]

De-addiction Centres in Uttar Pradesh

3609. SHRI RAJENDRA AGNIHOTRI : Will the Minister of WELFARE be pleased to state :

- (a) the number of de-addiction centres in Uttar Pradesh and other States of the country;
- (b) whether the Government propose to open more such centres; and

(c) If so, the number of de-addiction centres proposed to be opened in Uttar Pradesh and other States during the year 1996-97?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) 129 De-addiction Centres have been assisted in the Country of which 12 are in Uttar Pradesh, during the year 1995-96, under the Scheme for Prohibition and Drug Abuse Prevention.

(b) and (c). The opening of new Centres depends upon fulfiling of certain prescribed criteria laid down in the Scheme and the availability of funds. It is not possible to give the exact number of Centres that are proposed to be sanctioned in any given year.

Development of Ravine Areas

3610. SHRI ASHOK ARGAL: Will the Minister of AGRICULTURE be pleased to state

- (a) the efforts made by the Government to develop the ravine areas for cultivation at the local level;
- (b) whether the Government are considering to invite multinational companies for making these Chambal ravines cultivable and for farming in Rajasthan, Madhya Pradesh and Uttar Pradesh;
- (c) if so, the details of companies contacted, so far and conditions thereof;
- (d) whether the Government also propose to lease out these ravines to local landless farmers and making the same cultivable by providing them loans on easy interest rates; and
 - (e) if so, the details thereof?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING (SHRI CHATURANAN MISHRA): (a) Efforts have been made both at Central and State level to reclaim the ravine areas from time to time in different Plan periods. During the VIIth Five Year Plan an area of 0.59 lakh hectares in U.P., M.P., Rajasthan and Gujarat was reclaimed with a cost of Rs. 26.61 crores. Subsequently, the scheme was transferred to the State sector w.e.f. 1991-92 as per the decision of the National Development Council.

Assistance of Rs. 81.05 crores for reclamation of 47,494 hectares in U.P. has also been provided under the externally assisted project namely Integrated Watershed Management in Ravinous Areas of Chambal and Yamuna Catchments.

- (b) to (d). There are no such proposals under consideration.
 - (e) Does not arise.